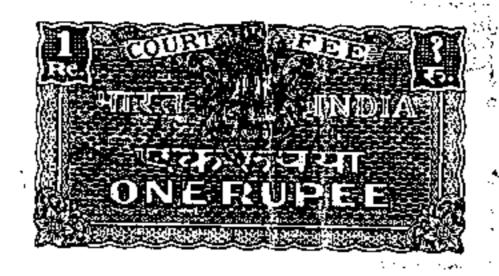
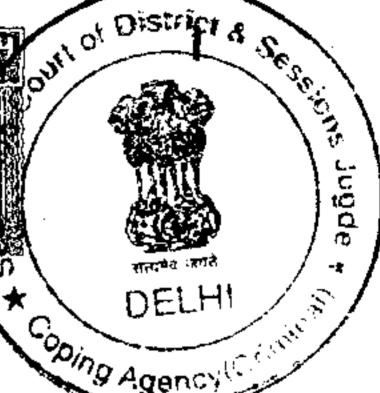
The Good gul. a. N Randey Aller







IN THE COURT OF THE CHIEF METROPOLITAN

MAGISTRATE,

TEES HAZARI, DELHI

Scurities and Exchange Board of India, tatutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its

regional office at Block No.1, Rajendra Bhawan, Rajendra Place District Centre, New Delhi 110 008 and represented by its Asst. General Manager Ms. Jyoti Jindgar.

Sur (Marie Sur Marie Sur M

...Complainant

۷s.

- 1. Sunbeam Forest India Ltd., a company incorporated under the provisions of Companies Act, 1956 and having its registered office at Sunbeam House, Karnal Road, Kaithal - 136 027.
- 2. Shri Rakesh Kumar Sharma s/o not known to: the complainant;







Occupation Director of the Accused No.1; resident of 54/5, Moh. Joshian, Kaithal – 132 027.

- 3. Shri Manu Datt Sharma s/o not known to the complainant;
 Occupation Director of the Accused No.1; resident of Village Guldehra,
 PO Thana, Dist Kurukshetra.
- Smt. Meenakshi Sharma, w/o not known to the complainant;
 Occupation Director of the Accused No.1; resident of 2032/2 Sector 45
 C, Chandigarh

...Accused

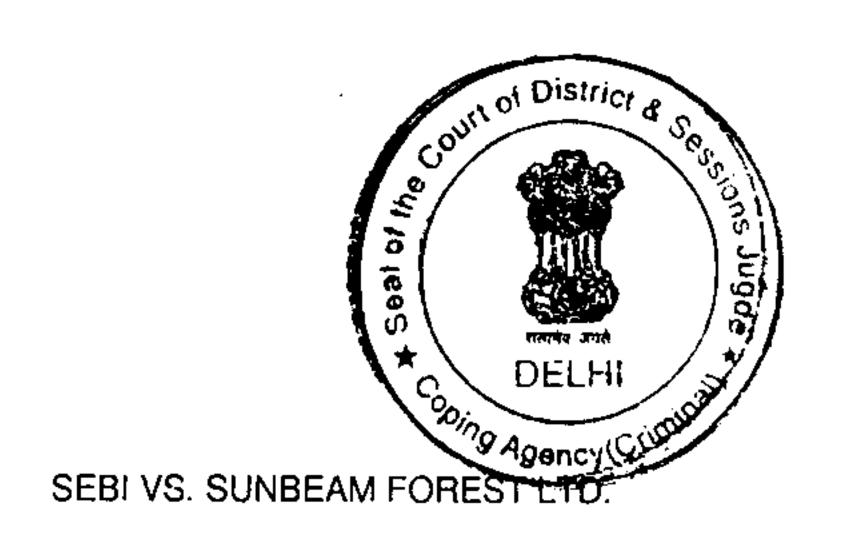
COMPLAINT UNDER SECTION 200 OF THE CODE OF

CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)

AND 27 OF SECURITIES AND EXCHANGE BOARD OF

INDIA ACT, 1992





07.07.12

Present.

Proxy counsel for complainant.

Accused no. 3 and 4 are already proclaimed offender.

Proclamation is made through publication against the accused no. 2 Rakesh Kumar in newspaper Dainik Bhaskar dt. 29.05.12, Panipat Edition. Till today none has appeared on behalf accused no. 2. Therefore accused no. 2 Rakesh Kumar Sharma is proclaimed offender. File be consigned to the Record Room. File be summoned again as and when accused are arrested.

(G.N. PANDEY)
ACMM(SPL ACTS), CENTRAL
DELHI/07.07.12

जिला एवम् सत्र न्यायाधीश दिल्ली प्रतिलिपि विभाग (फीजदारी) प्रमाणित जाँच प्रतिलिपि जिन्न केली जीच केली जीच केली विभाग सक्ष्य अधिनियम 1872 की चारा 76 के अधीन प्राधिकृत